

□ ITEM NO.2

REGISTRAR COURT. 2

SECTION X

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

BEFORE THE REGISTRAR M K HANJURA

Petition(s) for Special Leave to Appeal (C) Diary No(s).
12063/2015

HANIF & ORS.

Petitioner(s)

VERSUS

ISHAQ & ORS.

Respondent(s)

Date : 07/05/2015 This petition was called on for hearing today.

For Petitioner(s)

Mr.Sanpreet Singh,adv.
Mr. S. K. Sabharwal,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The office report is that the Ld.counsel for the petitioners has on 21.04.2015 filed a letter for the withdrawal of the instant petition. Since, the petition has not been registered as y et, therefore, the same is permitted to be withdrawn.

(M K HANJURA)
Registrar

SB

Signature Not Verified

Digitally signed by
Sushma Kumari Bajaj
Date: 2015.05.09
11:12:47 IST
Reason: